

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Dated this Tuesday the 10th day of June, 2003

Coram: Hon'ble Mr.V.K.Majotra - Member (A)
Hon'ble Mr.Shankar Raju - Member (J)

O.A.349 of 2001

Shri R.K.Singh & 79 others
C/o Shri R.K.Singh,
House No.523, Jawsai Gaon,
Near Ordnance Estate,
Ambernath.
(By Advocate Shri S.V.Marne) - Applicant

Versus

1. Union of India
through the Director General of
Ordnance Factories,
Shahid Bhagatsingh Marg,
Calcutta.
2. The General Manager,
Machine Tools Prototype Factory,
Ambernath 421 502
(By Advocate Shri R.R.Shetty) - Respondents

ORAL ORDER

By Hon'ble Mr.V.K.Majotra -Member (A) -

Applicants are aggrieved that they had not been given the benefit of one financial upgradation under the Assured Career Progression Scheme (in short ACP Scheme) for which they were entitled after completion of 12 years' of regular service. Shri Shetty, learned counsel for Respondents filed Respondents' order No.746 dated 12th April, 2002 whereby all the Applicants except S/Shri K.A.Angamuthu, Turner, Shri Ramprasad Motilal, Miller K.B.Hire, Turner and U.G.Gaud, Ex-Miller have been accorded the first financial upgradation under the ACP Scheme. Learned counsel stated that S/Shri K.A.Angamuthu, Ramprasad Motilal and

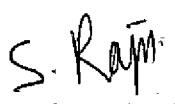
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K.B.Hire were found ineligible for financial upgradation under the ACP Scheme since they had already been granted two promotions. As regards Shri U.G.Gaud, he stated that he expired on 5.10.2001 as also he was not entitled for the financial upgradation since he had not passed the requisite trade test for the next higher grade.

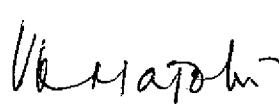
2. The learned counsel for the Applicants stated that whereas grievances of all Applicants except S/Shri K.A.Angamuthu, Turner, Ramprasad Motilal, Miller, K.B.Hire, Turner and U.G.Gaud, Ex- Miller have been redressed by the Respondents by according them the first financial upgradation under the ACP Scheme, As such OA may be disposed of with liberty to the four applicants (S/Shri K.A.Angamuthu, Ramprasad Motilal, K.B.Hire and legal heirs U.G.Gaud) to seek remedial measure in accordance with law, if so advised. OA is disposed of with liberty as stated above.

3. No costs.


(Shankar Raju)

Member (J)

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(V.K. Majotra)

Member (A)